CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 162/MP/2024

Subject : Petition under Sections 61, 62, 64 as read with Section 79(1)(a) of the

Electricity Act, 2003, and the proviso to Regulation 3(73) as read with Regulation 27 of the Central Electricity Regulatory Commission (Terms And Conditions Of Tariff) Regulations, 2019, and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for approval of proposal for life extension beyond the useful life in respect of the 291 MW Assam Gas Based

Power Station of North Eastern Electric Power Corporation.

Petitioner : NEEPCO

Respondents : Assam Power Distribution Company Ltd and 6 ors.

Date of Hearing: 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Ms. Poorva Saigal, Advocate, NEEPCO

Ms. Pallavi Saigal, Advocate, NEEPCO Shri Shubham Arya, Advocate, NEEPCO Ms. Reeha Singh, Advocate, NEEPCO

Shri Ripunjoy Bhuyan, NEEPCO Shri Jayanta Mazumdar, NEEPCO Ms. Navajyoti Gogoi, NEEPCO Shri Parag Jyoti Kalita, APDCL Shri Saniib Kalita, APDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made oral submissions on the matter. The learned counsel also submitted that though the Respondents were granted time to file their replies vide Record of Proceedings of the hearing dated 23.10.2024, no replies have been filed. She, accordingly, submitted that the Commission may reserve its order in the matter.

2. On the specific query of the Commission as to whether the Petitioner has obtained the consent of the beneficiaries, the learned counsel clarified that though the beneficiaries have, in principle, agreed to the proposal for life extension in the NERPC subcommittee meeting, no written consent has been received from the Respondents. She, accordingly, submitted that the Petitioner has made a publication of the proposal in five vernacular newspapers with a stipulation that in case no objection is received within seven days, the same will amount to deemed consent.



- 3. However, the representative for the Respondent, APDCL, sought time to file its reply in the matter. In response, the learned counsel for the Petitioner sought time to file its rejoinder to the said reply.
- 4. The Commission, after hearing the parties, permitted the Respondents to file their replies on or before **13.5.2025**, after serving a copy to the Petitioner, who may file its rejoinder by **20.5.2025**.
- 5. Subject to the above and based on the consent of the parties, the Commission reserved its order in the Petition.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

